## GOVERNMENT OF INDIA RURAL DEVELOPMENT LOK SABHA

UNSTARRED QUESTION NO:4140 ANSWERED ON:21.03.2013 LARR BILL Kumar Shri P.;Majhi Shri Pradeep Kumar;Patel Shri Kishanbhai Vestabhai;Venugopal Shri P.

## Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether the Government proposes to introduce amendments to the Land Acquisition Rehabilitation and Resettlement Bill (LARR), 2011 with mammoth of 157 amendments;

(b) if so, the details thereof;

(c) whether the Bill now has accommodated various concerns expressed by the State Governments and others; and

(d) if so, the details thereof?

## Answer

## MINISTER OF STATE FOR RURAL DEVELOPMENT (SHRI LAL CHAND KATARIA)

(a)& (b):Yes Sir, The Government proposes to introduce amendments to the Land Acquisition, Rehabilitation & Resettlement (LARR) Bill, 2011. Details of the amendments will be known when they are introduced in the Lok Sabha.

(c) to (d): The Land Acquisition, Rehabilitation & Resettlement (LARR) Bill, 2011 was approved by the Cabinet on 5th September, 2011. It was introduced in the Parliament on 7th September, 2011. The Bill was referred to the Parliamentary Standing Committee on Rural Development by the Hon?ble Speaker Lok Sabha for examination and report to the Parliament on 13th September, 2011. The Standing Committee held widespread consultations and examinations of comments received from States/UTs and the concerned Ministries/Departments of the Government of India with regard to the aforesaid Bill. The Committee has presented its Thirty First Report on LARR Bill, 2011 on 17th May, 2012 to the Lok Sabha which was laid in the Rajya Sabha on the same day. Based on the recommendations of the Committee or otherwise, the Cabinet Note for the Official Amendments to the LARR Bill, 2011 was prepared by the Department. It was considered by the Cabinet in its meeting held on 28th August, 2012.

As per the decision of the Cabinet, the matter was considered by a Group of Ministers (GoM). Accordingly, Official Amendments to the Land Acquisition, Rehabilitation and Resettlement Bill, 2011 were placed before the Cabinet in its meeting on 13.12.2012. As per the approval of the Cabinet, the aforesaid amendments are proposed to be moved for consideration in the Lok Sabha in the ongoing Budget Session of the Parliament.